

**Hon'ble Sri H.N. Seth, Chief Justice**

Brother Srivastava and Brother Saxena.

To-day, in a sense, it is a unique day where in the morning the occasion was to welcome an incumbent to an office. In the afternoon we have assembled here to bid farewell to two of our brethren. The day is also unique in the sense that the two brothers whom we have to bid farewell today were born practically within a month of each other. After completing their studies they joined the service, judicial service, exactly on the same day, i.e. 9<sup>th</sup> February, 1950 and their last working day of their office also happens to be identical. This shows that both of you had almost a similar career and it has facilitated my task in making a reference by saying if by writing a judgement in a case for judgement see judgement in such and such case. But one thing brothers I want to tell you that when a person is welcomed at the time when he joins the Bench of this Court the welcome is more or less a formal welcome where the Bar only tells the person joining the Bench what they expect of him what are their expectations and what they hope but when he retires and a reference is given by the Bar it means that the Bar is giving both of you a certificate that throughout your career on the Bench they have appreciated your work, they have appreciated your knowledge, they have appreciated the way in which you have been dealing them and decided cases in this Court. Brothers this is not a mean certificate. This is to be coveted by all of us and if such a reference is given then it should be a matter of satisfaction to all of us that we have done our job well.

So far as we are concerned, we have no manner of doubt that you have done your job both in the subordinate service and after joining the Bench of this Court in an excellent manner and you have endeared yourselves to all concerned. You have certainly left what is said foot prints on the sands of time. I do not know whether those foot prints will remain always or not, but so long as they remain they will be foot prints which are meant to be followed.

Today in this arrears ridden court we are losing two more Judges. Our strength will be short by two more judges. I do not know when that strength will be made good. Therefore, in a sense our loss at the moment is very great but then the destiny is such

that this loss has got to be borne by us.

I, on my behalf and on behalf of all my brother Judges, wish you all happiness and, if you allow to say so, even prosperity in your retirement.

Thanking you.

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